CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

OA No. 412 of 2003

Tuesday, this the 17th day of June, 2003

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

- P. Aboosala,
 S/o U. Abdul Rahiman,
 Assistant Fisheries Officer,
 Fisheries Unit, Kiltan,
 Residing at Kiltan.
- 2. A. Mohammed,
 S/o P.C. Yousef,
 Field Assistant,
 Fisheries Unit, Kiltan.
- 3. B.C. Aboosala, S/o Puthiya Veedu Muhammed, Meeli, Grade - A, Fisheries Workshop, Kiltan.
- 4. M.P. Iqubal,
 S/o Aboosala Koya N.P,
 Meeli, Grade -B,
 Fisheries Workshop, Kiltan.
- 5. H. Davood Khan, S/o A. Abdulla Koya, Contingent Staff, Fisheries Unit, Kiltan.

....Applicants

[By Advocate Mr. P.V. Mohanan]

Versus

- The Administrator,
 Union Territory of Lakshadweep,
 Kavarathi Island.
- The Director of Fisheries,
 Union Territory of Lakshadweep,
 Agatti Island.
- 3. The Executive Officer,
 Village Dweep Panchayat,
 Kiltan Island,
 Union Territory of Lakshadweep.
 Respondents

[By Advocate Mr. S. Radhakrishnan (R1 & R2)]

The application having been heard on 17-6-2003, the Tribunal on the same day delivered the following:

OA No. 412 of 2003

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Applicants, who are working in the Department Fisheries at Kiltan Island under the Union Territory of Lakshadweep, are aggrieved that the respondents have disbursed their salaries for the months of March, April and May, 2003 and payments of salary and allowances are being delayed for Applicants, therefore, seek a direction to no valid reasons. the respondents to disburse their salaries for the months of March, April and May, 2003 forthwith and to continue to pay their pay and allowances every month uninterruptedly. Applicants have also sought for a direction to the respondents to pay them compensation of Rs.50,000/- each for the delayed payment.

- 2. Shri S.Radhakrishnan took notice on behalf of the respondents 1 and 2.
- 3. When the application came up for hearing today, Shri P.V.Mohanan, learned counsel of the applicants stated that the salaries for the months of March and April, 2003 has since been paid to the applicants, but the pay and allowances for the month of May, 2003 is still due. Shri S.Radhakrishnan, learned counsel of respondents 1 and 2 stated that the delay in disbursement of the salaries happened on account of not getting the relevant details from various Panchayats, thus making it difficult for the administration to disburse sufficient funds. He undertook that the pay and allowances of the applicants for the month of May, 2003 would be disposed of within a month and that efforts should be made to make payment of salary and allowances due on appropriate dates hereafter regularly.

4. Taking note of the above submissions by the learned counsel on either side, especially the undertaking given by Shri S.Radhakrishnan on behalf of the respondents 1 and 2, we dispose of this application directing the respondents to make available to the applicants their pay and allowances for the months of May and June, 2003 within a month and to continue to draw and disburse the pay and allowances due to the applicants on appropriate dates every month without undue delay. No order as to costs.

Tuesday, this the 17th day of June, 2003

T.N.T. NAYAR ADMINISTRATIVE MEMBER

A.V. HARÍDASAN VICE CHAIRMAN

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